

Shri V. P. Nayar: May I know when the main committee itself was constituted, and how many times the Board itself has met so far?

Shri K. D. Malaviya: The idea was not to prepare any elaborate enquiry; we have already got some data. I am not sure how many times the committee met; I have not got that information here. But they have been requested to complete the report very early.

Shri V. P. Nayar: Is it not a fact that the Board which was constituted in 1950 has met only once or twice so far?

Shri K. D. Malaviya: Subject to correction, I think it was formed much later, not as early as 1950.

Shri V. P. Nayar: When was it constituted?

Mr. Deputy-Speaker: He does not know.

Shri T. S. A. Chettiar: Would the Government make a suggestion to the committee to examine as to what elements in military education could be included under this

Shri K. D. Malaviya: Sir, that is a suggestion.

Shri B. S. Murthy: May I know whether the Indian methods of physical education such as *yogasanas* have been included under this?

Shri K. D. Malaviya: The report has not yet been considered by the Central Advisory Board.

Shri Muniswamy: May I know who the members of this committee are, whether any committees have been formed on a regional basis, and, if so, who the members of the Madras committee are?

Shri K. D. Malaviya: The idea was not to form this committee on a regional basis. The members of this committee are: Shri P. M. Joseph, Principal, Training Institute for Physical Education, Kandivili, Bombay; Shri C. C. Abraham, Principal, Y.M.C.A. College of Physical Educa-

tion, Madras; Shri H. V. Deshpande, Liaison and Welfare Officer, Home Guards, Government of Madhya Pradesh, Amraoti; and Shri S. M. Hadi, Muskan Somajguda, Hyderabad.

Shri V. P. Nayar: May I know whether the Indian Olympic Association has been consulted in this matter?

Shri K. D. Malaviya: I have announced the personnel of the committee. These are the members who form the committee and they are considering this question.

Shri V. P. Nayar: I asked whether the Indian Olympic Association was consulted.

Shrimati A. Kale: May I know why there is no woman member on the committee when there are at least fifty per cent. girl students?

श्री अलगू राय शास्त्री : उपाध्यक्ष महोदय, मैं यह जानना चाहता हूँ कि पंजाब से कोई क्यों नहीं लिया गया ?

उपाध्यक्ष महोदय : हर स्टेट में कैसे लिया जा सकता है ।

He wants to know whether it is done according to States, whether there is any regional representation.

Shri K. D. Malaviya: I have said, Sir, that there is no idea of forming any regional committee on this question.

SAFE DEPOSIT VAULT

*592. **Dr. M. M. Das:** Will the Minister of Finance be pleased to state:

(a) the total number of Safe Deposit Vaults in India;

(b) any existing legislation to control and regulate the activities of these vaults;

(c) the measures taken, if any, by Government, to ensure the safety of the depositors; and

(d) whether Government have any right to open and investigate the contents of deposit of any person?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The relevant information is not available and is being collected.

(b) There is no specific legislation for this purpose.

(c) No special measures have been taken; nor has the need been felt for them so far.

(d) Government have no specific authority to open and investigate the contents of deposits.

Dr. M. M. Das: May I know whether the safe deposit vaults submit any returns, weekly, fortnightly or monthly to the Government?

Shri A. C. Guha: No, Sir, there is no such procedure. Only in the case of banks where they have safe deposit vaults, the Reserve Bank may ask for certain reports and returns. But that is not normally done.

Shri Altekhar: May I know how many safe deposit vaults belong to private banks?

Shri A. C. Guha: I cannot understand what the hon. Member means by 'private' banks.

• **Shri Altekhar:** Non-scheduled banks.

Shri A. C. Guha: I have no information; I would like to have notice.

Dr. M. M. Das: May I know whether any valuation of the contents to be deposited is done at the time of deposit?

Shri A. C. Guha: By the firm? Must be. But, as I have already stated, Government has practically no authority as yet. The hon. Member has drawn attention to this thing and I think Government will take into consideration all the suggestions and will see what can be done in this matter.

Dr. M. M. Das: May I know whether any investigating body, Enquiry Commission or Enquiry Committee, set up under the Commissions of Enquiry Act, by the Government of India is entitled to open and examine the contents of these safe deposit vaults?

Shri A. C. Guha: That is a hypothetical question. The legal position is that the vaults can be opened only by the authority of the Safe Deposit Vault and the depositor, both combined, and Government have normally no authority to open the vaults.

Shri T. N. Singh: Are Government aware of the misuse of these safe deposit vaults in certain cases—for hiding black market money and other assets of certain persons?

Shri A. C. Guha: Sir, that is only an information given which may be taken into consideration.

Shri Nanadas: May I know whether Government has any measure under contemplation to tighten up these vaults?

Shri A. C. Guha: That is also a suggestion which may be taken into consideration in due course.

I. N. S. "Venduruthy"

*593. **Shri M. L. Dwivedi:** (a) Will the Minister of Defence be pleased to state what is the estimated expenditure likely to be incurred in changing the face of the Indian premier training establishment I.N.S. "Venduruthy" situated in the Willingdon Island at Cochin by (i) erecting permanent buildings in place of old structures, (ii) acquisition of land for Navy's building programme, (iii) reclamation of land and (iv) dredging operations?

(b) By what time is the programme likely to be completed?

(c) What are the different schemes which are to be put into operation after the above programme is carried out?

The Deputy Minister of Defence (Sardar Majithia): (a) (i). Rs. 5½ crores approximately.

(ii) Rs. 5 lakhs approximately.

(iii) and (iv). Rs. 51 lakhs approximately.

(b) Funds permitting, the entire scheme is likely to be completed by 1960.